

12.44=1/2 hrs.

Bill.

COMMITTEE OF AGRICULTURE

First report and Minutes

[English]

SHRI J. CHOKKA RAO(Karimnagar): Sir, I beg to present the First Report (Hindi and English versions) of the Committee on Agriculture on the Ministry of Finance (Department of Economic Affairs, Banking Division)-Role of National Bank for Agriculture and Rural Development in the Distribution of Agricultural Credit and Minutes of the sitting of the Committee relating thereto.

12.45 hrs.

NATIONAL COMMISSION FOR MINORITIES BILL*

[Translation]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): I beg to move for leave to introduce a Bill to constitute a National Commission for Minorities and to provide for matters connected therewith or incidental thereto.

[English]

MR. SPEAKER: The question is:

" That leave be granted to introduce a Bill to constitute a National Commission for Minorities and to provide for matters connected therewith or incidental thereto."

The Motion was Adopted.

[Translation]

SHRI SITARAM KESRI: I introduce the

12.45 1/2 hrs.

AIR CORPORATIONS (TRANSFER OF UNDERTAKINGS AND REPEAL) BILL, 1992*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): Sir, on behalf of Shri Madhav Rao Scindia, I beg to move for leave to introduce a Bill to Provide for the transfer and vesting of the undertakings of Indian Airlines and Air India respectively to and in the companies formed and registered as Indian Airlines Limited and Air India Limited and for matters connected therewith or incidental thereto and also to repeal the Air Corporations Act, 1953."

MR. SPEAKER: Motion moved:

" That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertakings of Indian Airlines and Air India respectively to and in the companies formed and registered as Indian Airlines Limited and Air India Limited and for matters connected therewith or incidental thereto and also to repeal the Air Corporations Act, 1953."

[Translation]

SHRIGEORGE FERNANDES (Muzaffarpur): Mr. Speaker Sir, I would like to oppose the introduction of this bill. I would like to put before you three points in this regard. First of all, it is an incomplete legislation. Do you have a copy of this Bill? I would like that you should see it. If you will go through its very first sentence, you will find that-

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 4.5.1992.

* Introduced with the recommendation of the President.